

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).331-332/2022

JAI PRAKASH

APPELLANT(S)

VERSUS

THE STATE OF UTTARAKHAND

RESPONDENT(S)

[HEARD BY : HON. VIKRAM NATH, HON. SANJAY KAROL AND HON. SANDEEP
MEHTA, JJ.]

IA No. 26719/2022 - EXEMPTION FROM FILING O.T.

Date : 16-07-2025 This matter was called on for hearing today.

For Appellant(s) : Mr. Ranjit Tomas, Sr. Adv.
Ms. Minakshi Vij, AOR
Mr. Alok Bhat Adv, Adv.For Respondent(s) :
Mr. Sudarshan Singh Rawat, AOR
Ms. Saakshi Singh Rawat, Adv.

1. Hon'ble Mr. Justice Sanjay Karol has pronounced the reportable judgment of the Bench comprising of Hon'ble Mr. Justice Vikram Nath, his Lordship and Hon'ble Mr. Justice Sandeep Mehta.

2. The appeals are partly allowed in terms of the signed reportable judgment, which is placed on the file.

3. The operative portion of the judgment reads as under:

"22. In light of the above discussion, taking into account the above mitigating circumstances and the threshold of "rarest of rare" category, we deem it appropriate to award life imprisonment without remission extending to the natural life of the appellant instead of the punishment of the death penalty.

23. Therefore, the present Appeals are partly allowed. The impugned order dated 7th January 2020 passed by the High Court

of Uttarakhand at Nainital in Criminal Jail Appeal No.64 of 2019 & Criminal Reference No.02 of 2019, is modified to the above extent."

4. Pending application(s), if any, shall stand disposed of.

**(D. NAVEEN)
COURT MASTER (SH)**

**(ANU BHALLA)
COURT MASTER (NSH)**